

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 5155
TO BE ANSWERED ON: 02.04.2025

CASES REGISTERED UNDER DPDP ACT

†5155. **SHRI DEVESH SHAKYA:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of cases registered so far under Digital Personal Data Protection Act (DPDP Act) since the implementation of this Act in Uttar Pradesh, district-wise;
- (b) the number of cases disposed of out of all the registered cases;
- (c) the disposal rate of the said cases along with the number of pending cases;
- (d) the steps taken by the Government for effective implementation of data protection laws and to promote redressal of complaints;
- (e) whether any special mechanism or monitoring system is in place for this purpose and if so, the details thereof;
- (f) the extent to which investigations have been conducted or actions have been taken for effective implementation of the said Act in Uttar Pradesh; and
- (g) whether any punitive action has been taken against any organization or individual under the said Act and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (g): The Digital Personal Data Protection Act, 2023 (DPDP Act) provides for the processing of digital personal data in a manner that recognises both the rights of the individual to protect their personal data and the need to process such personal data for lawful purposes. The DPDP Act has been enacted on 11th August 2023. Ministry has notified the draft DPDP Rules, 2025 for public consultation process which seek to operationalize the DPDP Act. Feedback comments from public including stakeholders have been invited in line with the government's commitment of inclusive approach towards law making.

DPDP Act obligates organizations involved in digital personal data processing to implement robust compliance measures including obtaining consent for specified purposes before lawful processing of digital personal data and respect for individual rights. The Act requires Data Fiduciaries to process personal data responsibly, notify breaches promptly, and ensure effective observance of the provisions of the Act by implementing appropriate technical and organizational measures. Moreover, the Act empowers individuals with the rights to access, correct and erase her digital personal data enhancing transparency about processing and usage of her personal data. Further, the DPDP Act obligates to establish the grievance redressal mechanism and sets digital by design adjudication process through the Data Protection Board.

The DPDP Act establishes a robust framework of accountability mechanisms to ensure the lawful processing of digital personal data with Data Protection Board as an independent adjudicatory body empowered to investigate complaints, conduct inquiries, and impose penalties for non-compliance of the provisions of the Act.
